

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 607 of 2020

IN THE MATTER OF:

Ashok Kumar

...Appellant

Versus

K T C Foods Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Rakesh Kumar Ms. Preeti Kashyap and Mr. Ankit Sharma, Advocates.

For Respondents: Ms. Vijaya Singh and Mr. Vijay K. Singh, Advocates for R-1& 2.

Mr. Ritoban Sarkar and Mr. Gaurav Sethi, Advocates for R-3.

WITH

Company Appeal (AT) (Insolvency) No. 650 of 2020

IN THE MATTER OF:

Shiv Shakti Inter Globe Exports (P) Ltd.

...Appellant

Versus

K.T.C. Foods (P) Ltd. & Anr.

...Respondents

Present: -

For Appellant: Ms. Vijaya Singh and Mr. Vijay K. Singh, Advocates.

For Respondents: Mr. Ritoban Sarkar and Mr. Gaurav Sethi, Advocates for R-1 & 2.

O R D E R
(Virtual Mode)

22.02.2021 From the perusal of the order dated 28.07.2020 it appears that this Appellate Tribunal was directed to impleadment of Liquidator as Party Respondent No. 3 and notices were issued. This order was carried out.

2. It appears that the Liquidator had appeared and filed his Reply Affidavit on 09.10.2020. Reply Affidavit has also been filed on behalf of the Respondent Nos. 1 and 2.

Cont.....

3. Today, when the case was called out Learned Counsel for the Appellant and Respondent Nos. 1, 2 and 3 are present.
4. Learned Counsel for the Appellant submits that he has also been filed Rejoinder to the Reply Affidavit filed on behalf of the Respondent No. 1, 2 and 3.
5. Now pleadings are complete.
6. In Company Appeal (AT) (Insolvency) No. 650 of 2020 the Written Submissions have been filed on behalf of the Respondent No. 3 which is taken on record.
7. Parties may file short Written Submissions not more than three pages along with supported case laws, if any, within one week in both the Appeals.
8. List these Appeals 'For Hearing' on **5th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R.N./ nn /